

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**IOIN-FAO-3761-2017 in  
FAO No. 3761 of 2017**

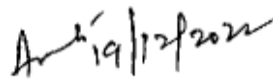
United India Insurance Company Ltd.	..... Appellants
V/s	
Kuldip Kaur and ors.	..... Respondents

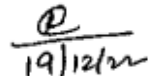
**Respondent No. 4:**

Amarjit Singh son of Harbans Singh r/o Village  
Gharuan, Tehsil kharar, District Mohali (Owner of  
Motorcycle no. PB-65-AE-4191).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **24.02.2023(A)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on  
12<sup>th</sup> Nov., 2022.

  
Superintendent (Judl.),  
For Registrar (Judicial)

  
19/12/22